

MINUTES OF THE MEETING No. 41/11 dated 12.1.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Saish Kumar, IA, DIPP
2. Shri Jasbir Singh. IA
3. Shri P.P Srivastava, Dy.IA
4. Shri Nand Lal, DIPP
5. Shri A.K Cashyap, DDG
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.40/11 for confirmation and confirmed and adopted the same without any change.

Case No M-302 NC No.41/11 Dated 12.1.11	M/ s ITC Ltd, Securnderabad F.No. 01/83/50/373 /AM10/DES-IV RLA F.No.09/70/40/10/AM10 Lic.No.0910038865 dated 7.8.2009
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 12.1.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
100% Recycle Grey Book Board	100% Recycle Back Board

The quantity and other description mentioned in the minutes of ALC M.No. 29/83-ALC1/2009 dated 14.10.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-303 NC No.41/11 Dated 12.1.11	M/ s ITC Ltd, Securnderabad F.No. 01/83/50/323 /AM09/DES-IV RLA F.No.09/24/40/378/AM08 Lic.No.0910032966 dated 13.2.2008
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The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.

Case No M-304 NC No.41/11 Dated 12.1.11	M/ s ITC Ltd, Securnderabad F.No. 01/83/50/603 /AM09/DES-IV RLA F.No.09/24/40/022/AM09 Lic.No.0910034141 dated 3.6.2008
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The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.

Case No M-305 NC No.41/11 Dated 12.1.11	M/ s ITC Ltd, Securnderabad F.No. 01/83/50/790 /AM09/DES-IV RLA F.No.09/70/40/182/AM09 Lic.No.0910035322 dated 18.9.2008
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 12.1.2011, the Committee decided to amend the description of Export Quantity to read as under:-

Export Quantity

From	To
100% Recycle Grey Back Board – 1 Kg	100% Recycle Grey Back Board – 3000 MT

The quantity and other description mentioned in the minutes of ALC M.No. 35/83-ALC1/2008 dated 26.11.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-306 NC No.41/11 Dated 12.1.11	M/ s ITC Ltd, Secunderabad F.No. 01/83/50/1259 /AM09/DES-IV RLA F.No.09/24/40/395/AM09 Lic.No.0910037012 dated 6.6.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.1.2011 issued by this office. Accordingly the case may be re-listed on 9.2.2011..

Case No M-307 NC No.34111 Dated 12.1.11	M/ s Esteem Inds (P) Ltd, Goa F.No.01/82/50/159/AM08/DES-IV RLA F.No.17/24/40/005/AM08 Lic.No.1710001620 dated 20.4.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.2.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 41/83-ALC1/2010 **MEETING DATE** : 12.01.2011

1	Case No.: 344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. The Chairman directed to send copies of application to both DIPP and C&PC(chem..Div) for finalizing comments. U.O has been issued to DIPP and C&PC(Chem.Div) on 24.1.2011.			

2	Case No.:5/6/83-ALC1/2007		Party Name:HIMADRI CHEMICALS & INDS. LTD.		Meet No/Date:41/83-ALC1/2010 12.01.2011		Status:Case Approved	
	HQ File :01/83/050/00046/AM08/		RLA File :02/24/040/00001/AM08/		Lic.No/Date:0210099762 05.04.2007		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 11.1.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Coat Tar Pitch		22,98,000	Coat Tar Binder Pitch		28,72,500 Kgs.		

(softening point – 105-111 Deg. C, Toluene insoluble 28% max., Quinoline insoluble 12-16% max. and Moisture content 0.5% max. %)	Kgs	(Softening point – 85-100 Deg. C. Quinoline insoluble max. 11% max., Toluene insoluble 28% max. and Moisture content 0.5% max.)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that in the online agenda, (i) softening point item of export 110-1115 Deg. C and (ii) Nomenclature of item of import i.e. Soft Pitch are shown. TA(MSME) vide its U.O.No.23(1)/2010-Chem dated 17.1.2011 as pointed out that (i) above is not feasible and (ii) above should be Coal Tar Soft Pitch instead of Soft Pitch. A letter issued on 19.1.2011 to the firm seeking clarification on (i) and (ii) above. Accordingly the case may be re-listed on 9.2.2011.			

4	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the reply from the firm is awaited asking for correct ITC(HS) Code of the export product. A letter issued on 28.10.2010 for want of correct ITC(HS) Code. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 9.2.2011.			

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Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/32/2010-Ch.II dated 10.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Carbon Black	1 Kg	Middle Coat Tar Oil (Water 1.5% max., Naphthalene 73% max	2.00 Kg

		Phenols 10% max.)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

7	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is issued on 6.12.2010 and 19.1.2011. Accordingly the case may be re-listed on 9.2.2011.			

8	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

9	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/32/2010-Ch.II dated 10.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Carbon Black	1 Kg	Middle Coat Tar Oil (Water 1.5% max., Naphthalene 73% max Phenols 10% max.)	2.00 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/23/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
HQ File :01/83/050/00380/AM11/	RLA File :03/95/040/00791/AM10/	Lic.No/Date:0310562526 02.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 12.1.2011, the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	UV Curable Over Print Varnish (65+/-2%, solid resin content)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Raw material of Epoxy Acrylate	
1a.	Epoxy Resin	0.14256 Kg
1b.	Acrylic Acid	0.057028 Kg
1c.	Mono Ethyl Hydro Quinone	0.001345 Kg
1d.	Benzyl Dimethyl Amine	0.00269 Kg
1e	Relevant Reactive Monomer Viz., Tripropylene Glycol Diacrylate/ Trimethylol Propane Triacrylate/	0.0680 Kg
2.	Benzophenone	0.052 Kg
3.	Acrylic Acid	0.299 Kg
4.	Di Propylene Glycol	0.200 Kg
5.	Tri Methylol Propane	0.052 Kg
6.	Epoxidised Soya Oil Di Acrylate/Soya Acrylate/AGISYN TM 2020	0.041 Kg
7.	2-Hydroxy- 2 Methyl 1-Phenyl- 1 Propane/UV-1173	0.025 Kg

8.	Difunctional Reactive Amine Additive/Amine Acrylate/AGISYN TM 008	0.102 Kg
9.	Silicone Acrylate/Acrylate SZ 9137	0.003 Kg
10.	Silicone Glycol/Leveling Aid/Radadd 1024	0.006 Kg
11.	Mono Functional Reactive Amine Additive/Amine Synergist/AGI SYN TM002	0.051 Kg
12.	Defoamer Aid/Silicone Acrylate/TEGORAD 2500	0.00026 Kg

Note: Raw materials of Epoxy acrylate are recommended as per SION S.No.A-2761 in proportionate of quantity requirement as 0.2691 gm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

11	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that in the online agenda, the import quantity is shown as 1.500 MT while the export quantity shown as 12240.00 MT which is not feasible. A letter has been issued on 19.1.2011 seeking clarification from the firm/RLA. Accordingly the case may be re-listed on 9.2.2011.			

12	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

13	Case No.:10/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00381/AM11/	RLA File :03/94/040/01117/AM10/	Lic.No/Date:0310566659 25.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/50/2006-Ch.II dated 10.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.

Chemical Name – N-Butoxymethyl Acrylamide in Butyl alcohol/ Xylene solution Trade Name : SR 1008/SR 1008 (NBMA)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.: 17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

15	Case No.: 2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Approved
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/68/2010-Ch.II dated 10.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reversacol Gold (HEO Corn Yellow – Succinyl – DMS – C15 dimer)	1 Kg	1. 4-Fluro 4-Methoxy Benzophenone 2. Trimethyl Silyl Chloride 3. Toluene 4. Tetra Hydro Furan (THF) 5. Trimethyl Silyl Acetylene (TMSA) 6. Butyl Lithium 7. Hexane 8. 4-Morpholino 2-Naphthol (4M2N) 9. Siralox 10. Methanol 11. DMS – C15 12. Dicyclohexyl Carbodiimide (DCCI) 14. 4-Dimethyl Amino Pyridine	0.677 Kg 0.334 Kg 8.503 kg 4.070 Kg 0.315 Kg 0.417 Kg 1.753 Kg 0.437 Kg 0.769 Kg 2.930 Kg 0.769 Kg 0.257 Kg 0.020 Kg

(DMAP)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Rejected
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 20/10/2010 followed by reminder dated 6.12.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:8/9/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 41/83-ALC1/2010 12.01.2011	Status: Case Approved
HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date: 0310575648 24.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No. 46011/41/2010-PC-II dated 10.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Rubber Process Oil (Paraffinic Grade) <u>Technical Specifications</u> i) Density @29.5 deg. C gm./ml-0.88 ii) Kinematic Viscosity @40 deg.C CST 30 to 32	1 Kg	Base Oil	0.800 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.:9/21/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Rejected
	HQ File :01/83/050/00339/AM11/	RLA File :30/24/040/00011/AM11/	Lic.No/Date:3010067334 07.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 11/10/2010 issued by Deptt. Of C&PC(Chem Div.) followed by reminder dated 6.12.2010 issued by this office .			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

19	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Accordingly the case may be re-listed on 9.2.2011..			

20	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

21	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

22	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

23	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.

24	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

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Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved								
HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:								
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/34/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Brown Base Reactive Blue 198</td><td>1 Kg</td><td>1. Ethylene Diamine 2. Para Nitro Chloro Benzene Ortho Sulphonic Acid 3. Chloranil 4. Soda Ash</td><td>0.325 Kg 0.586 Kg 0.576 Kg 1.000 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Brown Base Reactive Blue 198	1 Kg	1. Ethylene Diamine 2. Para Nitro Chloro Benzene Ortho Sulphonic Acid 3. Chloranil 4. Soda Ash	0.325 Kg 0.586 Kg 0.576 Kg 1.000 Kg			
Export Item	Qty.	Import Item	Qty.								
Brown Base Reactive Blue 198	1 Kg	1. Ethylene Diamine 2. Para Nitro Chloro Benzene Ortho Sulphonic Acid 3. Chloranil 4. Soda Ash	0.325 Kg 0.586 Kg 0.576 Kg 1.000 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

26	Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

27	Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:09.02.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.2.2011.

28	Case No.:4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

29	Case No.:2/28/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00478/AM11/	RLA File :03/94/040/00328/AM11/	Lic.No/Date:0310585036 26.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/50/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Imidazole Trade Name – SR 1206 (2-Hydroxy ethyl) 2-(Hepta Decenyl) Imadazoline)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:18/27/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00461/AM11/	RLA File :02/24/040/00054/AM11/	Lic.No/Date:0210145729 27.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee decided to approve the case on ‘net-to-net’ basis, without allowing wastage.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:4/21/83-ALC1/2010	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
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31	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.11.2010 issued by this office. Accordingly the case may be re-listed on 9.2.2011..				

32	Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.				

33	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.				

34	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.				

35	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.				

	Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846	Defer

36			16.08.2010	Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.				

37	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

38	Case No.:1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM11/	RLA File :34/24/040/00123/AM11/	Lic.No/Date:3410027876 07.09.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and Committee decided to issue a fresh D/L by TA to the firm as their reply was not clear. A letter has been issued on 6.12.2010. Reminder issued on 19.1.2011. Accordingly the case may be re-listed on 9.2.2011.			

39	Case No.:2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.1.2011 issued by this office. Accordingly the case may be re-listed on 9.2.2011..			

40	Case No.:6/25/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00440/AM11/	RLA File :10/24/040/00035/AM11/	Lic.No/Date:1010040117 15.09.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.2.2011.			

	Case No.:3/41/83-ALC1/2010	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00754/AM11/	RLA File :03/94/040/00259/AM11/	Lic.No/Date:0310593265	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/65/2003-Ch.III dated 27.8.2008, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Optical Brightening Agent (Fluorescent Brightener 264) (Assay 23%)	1 Kg	1. Cyanuric Chloride 2. Diethanolamine 3. 4,4 Diamino Stilbene Disulfonic Acid	0.0588 Kg 0.0400 Kg 0.0547 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/29/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
HQ File :01/83/050/00504/AM11/	RLA File :03/94/040/00549/AM11/	Lic.No/Date:0310594929 04.10.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.2.2011.			

Case No.:10/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
HQ File :01/83/050/00505/AM11/	RLA File :03/94/040/00573/AM11/	Lic.No/Date:0310595121 04.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/50/2006-Ch.II dated 10.1.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chemical Antlifoulant Trade Name : SR 1347/YS SR 1347 (Mixture of Poly Isobutent thio phosphoric acid alkyl ester & Aromatic Solvent)	1 Kg	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:18/31/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00566/AM11/	RLA File :37/24/040/00005/AM11/	Lic.No/Date:3710001364 04.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Dep'tt. of C&PC(PC.Div) vide their U.O.No.46011/42/2010-PC.II dated 5.1.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	UV Stabilizer Master Batch (containing 80+/-1% LLDPE and 20+/-1% UV Stabilizer)	1 Kg	1. LLDPE Granules 2. UV Stabilizer	0.824 Kg 0.206 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:13/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00508/AM11/	RLA File :31/24/040/00125/AM11/	Lic.No/Date:3110044911 06.10.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.1.2011 issued by this office. Accordingly the case may be re-listed on 9.2.2011..			

46	Case No.:15/29/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00510/AM11/	RLA File :03/95/040/00523/AM11/	Lic.No/Date:0310595492 06.10.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.			

47	Case No.:18/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00513/AM11/	RLA File :31/24/040/00127/AM11/	Lic.No/Date:3110044925 08.10.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.1.2011 issued by this office. Accordingly the case may be re-listed on 9.2.2011..			

	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS	Meet No/Date:41/83-ALC1/2010	Status:Case
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48		PVT. LTD.,	12.01.2011	Deferred
	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.			

49	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011. Accordingly the case may be re-listed on 9.2.2011.			

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Case No.:19/29/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
HQ File :01/83/050/00514/AM11/	RLA File :05/23/040/00189/AM11/	Lic.No/Date:0510274749 12.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/97/2009-PC.II dated 20.9.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Formulated Additive Parafin	1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines	0.6825 Kg 0.3675 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.			

	Case No.:24/29/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00519/AM11/	RLA File :15/24/040/00005/AM11/	Lic.No/Date:1510011535	Defer Date:

52

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/15/2009-PC.II dated 19.7.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) (Containing 23+/-2% LLDPE and 76+/-2% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53

Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 20.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.			

54

Case No.:20/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
HQ File :01/83/050/00568/AM11/	RLA File :08/24/040/00206/AM11/	Lic.No/Date:0810093471 27.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/30/2006-Ch.II dated 27.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Black 234 (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Sodium Nitrite 4. Meta Phenylene Diamine 5. Acetanilide	0.165 Kg 0.242 KG 0.165 Kg 0.083 Kg 0.179 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
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55	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011				

56	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Deffered and Re-indexed
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.				

57	Case No.:24/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00572/AM11/	RLA File :33/24/040/00005/AM11/	Lic.No/Date:3310016839 28.10.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.				

58	Case No.:25/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00573/AM11/	RLA File :33/24/040/00007/AM11/	Lic.No/Date:3310016840 28.10.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.				

59	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011				

	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486	Defer

60			01.11.2010	Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011				

61	Case No.:10/33/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00584/AM11/	RLA File :33/24/040/00008/AM11/	Lic.No/Date:3310016864 01.11.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

62	Case No.:6/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00580/AM11/	RLA File :08/24/040/00166/AM11/	Lic.No/Date:0810093590 02.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/30/2006-Ch.II dated 10.1.2011, the Committee decided to approve the case as under:-			
63	Export Item	Qty.	Import Item	Qty.
	Acid Brown 282 (Dye content 60%)	1 Kg	1. 6-Nitro-1-Diazo 2-Naphthol 4-Sulfonic Acid	0.480 Kg
			2. Beta Naphthol	0.117 Kg
			3. Salicylic Acid	0.096 Kg
			4. 1 Phenyl 3 Methyl 5 Pyrazolone	0.141 Kg
64	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:11/33/83-ALC1/2010	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00585/AM11/	RLA File :05/23/040/00137/AM11/	Lic.No/Date:0510276248 02.11.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

	Case No.:12/33/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
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64	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011				

65	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011				

66	Case No.:15/33/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00589/AM11/	RLA File :04/24/040/00200/AM11/	Lic.No/Date:0410118636 04.11.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011				

67

Case No.:2/36/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case approved
HQ File :01/83/050/00654/AM11/	RLA File :03/95/040/00663/AM11/	Lic.No/Date:0310603012 25.11.2010	Defer Date:09.02.2011
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/81/2007-Ch.II dated 12.1.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stannic Chloride 50% solution	1 Kg	Tin Ingots (99.5%)	0.235 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:1/41/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00752/AM11/	RLA File :03/95/040/00588/AM11/	Lic.No/Date:0310608722 30.12.2010	Defer Date:09.02.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011

69	Case No.: 4/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00755/AM11/	RLA File :17/24/040/00049/AM10/	Lic.No/Date:1710003664 30.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

70	Case No.: 5/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00756/AM11/	RLA File :17/24/040/00144/AM08/	Lic.No/Date:1710003672 31.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

71	Case No.: 2/41/83-ALC1/2010	Party Name:UNITED TECHNOLOGISTS	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00753/AM11/	RLA File :04/24/040/00272/AM11/	Lic.No/Date:0410120299 31.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

72	Case No.: 6/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00757/AM11/	RLA File :17/24/040/00023/AM09/	Lic.No/Date:1710003674 31.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

73	Case No.: 7/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00758/AM11/	RLA File :17/24/040/00057/AM09/	Lic.No/Date:1710003676 31.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011

74	Case No.:8/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00759/AM11/	RLA File :17/24/040/00107/AM09/	Lic.No/Date:1710003678 31.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

75	Case No.:9/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00760/AM11/	RLA File :17/24/040/00052/AM10/	Lic.No/Date:1710003679 31.12.2010	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.2.2011.			

76	Case No.:12/41/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00763/AM11/	RLA File :31/24/040/00220/AM11/	Lic.No/Date:3110046267 03.01.2011	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

77

Case No.:10/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
HQ File :01/83/050/00761/AM11/	RLA File :08/24/040/00279/AM11/	Lic.No/Date:0810095200 04.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/30/2006-Ch.II dated 25.10.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Black 107 (Dye content 75%)	1 Kg	1. Beta Naphthol	0.292 Kg
		2. Sodium Nitrite	0.0795 Kg
		3. 6 Nitro 1-Diazo-2 Naphthol-4-Sulphonic acid	0.255 Kg
		4. Picramic Acid	0.137 Kg

	5. 5-Nitro-2-Amino Phenol	0.0825 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

78	Case No.:11/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

79	Case No.:13/41/83-ALC1/2010	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Approved
	HQ File :01/83/050/00764/AM11/	RLA File :05/24/040/00312/AM11/	Lic.No/Date:0510280943 04.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/17/2009-Ch.II dated 6.10.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Tin Stabilizer	0.493 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

80	Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

81	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

	copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011
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82	Case No.: 16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

83	Case No.: 17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2010 12.01.2011	Status: Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:09.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.2.2011			

Date:21.01.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer